

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5041
ANSWERED ON:26.08.2010
RETIREMENT AGE OF JUDGES
Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has decided to increase the retirement age of High Court Judges from 62 to 65 years;
- (b) if so, the details thereof;
- (c) whether All India Bar Association (ABSA) has demanded to increase the retirement age of Supreme Court Judges from 65 to 68 and 60 to 62 of lower courts judges;
- (d) if so, the details thereof;
- (e) whether Government is also considering not to give any assignment to the retired judges after increasing their retirement; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

- (a) & (b): Yes, Madam. Government has decided to increase the age of retirement of High Court Judges from 62 to 65 years.
- (c) & (d): No such representation demanding increase in the retirement age of Supreme Court Judges from 65 to 68 and 60 to 62 of lower courts judges has been received from All India Bar Association (ABSA). However, the Federation of Judicial Officers Association of India has represented that the retirement age of subordinate judges should also be suitably enhanced to bring it at par with the proposed increase in the retirement age of High Court Judges as proposed by Justice Shetty Commission.
- (e) & (f): There is no such proposal regarding 'not to give any assignment to the retired judges after increasing their retirement' under consideration of the Government.